

**Central Administrative Tribunal
Principal Bench
New Delhi**

CP No.205/2017

in

OA No.2870/2016

New Delhi, this the 12th day of July, 2018

**Hon'ble Mr. Justice Dinesh Gupta, Member (J)
Hon'ble Ms. Praveen Mahajan, Member (A)**

Dharam Dev
Driver, B. No.26092, DKD
Aged about 32 years
S/o Shri Ishwar Singh
R/o Village & P.O. Bakarwala
New Delhi – 110 041. Applicant.
(By Advocate: Ms. Komal Aggarwal for Shri Anil Mittal)

Versus

Shri Sandeep Kumar
Chairman-cum Managing Director
Delhi Transport Corporation
I.P.Estate
New Delhi – 110 002. Respondent
(By Advocate: Shri Anmol Jain with Ms. Charu Sangwan)

ORDER (ORAL)

By Hon'ble Mr. Justice Dinesh Gupta, Member (J)

The learned counsel for respondents submitted that the contempt proceedings have already been stayed by the Hon'ble High Court of Delhi vide order dated 18.08.2017. Till date, hearing has not taken place.

2. In the circumstances, nothing survives in the Contempt Petition. At this stage, we just close this petition. Notice is discharged. However, the applicant shall be at liberty to file application for revival of contempt petition after disposal of the Writ Petition from the Hon'ble High Court.

**(Praveen Mahajan)
Member (A)**

**(Justice Dinesh Gupta)
Member (J)**

